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State Vs. Aabad Ali @ Kachhua
FIR No. 127/2020
PS Khyala
U/s 302/307/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.
Sh. Meer Akhtar Hussain, Ld. Counsel for applicant/accused
Aabad Ali @ Kachhua.
IO not present.
Report has not come.
Put up for consideration on 12.06.2020.
IO be summoned with the report for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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for 10/6/20

State Vs. Tabrej Kamal
FIR No. 127/2019
PS EOW West
U/s 420/468/471/120B IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Keshav Garg, Ld. Counsel for applicant/accused Tabrej Kamal.


This is a fresh application for extension of interim bail.

IO not present. Report has not come.

IO be summoned with the report for next date.

Notice of bail application be issued to IO.

Put up the matter on 15.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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(17)
State Vs. Naresh Kumar

FIR No. 531/2019

PS Ranhola

**U/s 451/376/506/34 IPC & 6 POCSO Act &
9/10 of Prohibition of Child Marriage Act**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Vishal Vimal, Ld. Counsel for application/accused namely Naresh Kumar in person, although, the matter is fixed for VC today.

This is a case U/S 6 POCSO Act and other provisions of law.

Ld. Addl. PP for the State submits that the mandatory notice of bail application requires to be issued to the complainant/informant/victim.

On request, issue notice of bail application to the complainant/ informant/victim as per practice directions, be served through concerned IO for next date. IO be also summoned for next date.


10/6/2020

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Put up for consideration on 17.06.2020.

Ld. Counsel for applicant/accused submits that he shall appear physically on the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

1150
State Vs. Jameel Akhtar
FIR No. 229/2020
PS Rajouri Garden
U/s 307/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused namely Jameel Akhtar despited repeated calls.

Report dated 10.06.2020 has come.

In the interest of justice no adverse order is passed due to absence of accused.

Put up for consideration on bail application on 16.06.2020.

At this stage, Sh. Ajesh Kumar Sharma, Ld. Counsel for applicant has appeared and prays for change of date.

On request, date changed to 12.06.2020.

Date of 16.06.2020 is hereby cancelled.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

a

**Bail Application No. 1185
State Vs. Harpreet Singh
FIR No. 358/2020
PS Tilak Nagar
U/s 307/34 IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Yashpal Jolly, Ld. Counsel for the applicant/accused namely Harpreet Singh @ Bunty.

IO SI Anuj Mor in person.

Heard on the application for bail. Report perused.

Ld. Counsel for the applicant submits that the applicant is in custody in this case since 09.05.2020. It is further submitted that co-accused Amarjit Singh is on regular bail.

IO admits the said fact.

Nature of injury as per the report of IO is simple in nature. IO submits that there are two victims and both suffered simple injuries as per MLC.

I have considered the rival submissions of both the sides.

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In view of the overall facts and circumstances and in the interest of justice, applicant/accused Harpreet Singh @ Bunty is hereby admitted to bail on furnishing personal bond in the sum of Rs. 40,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. Application stands disposed off.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


10/6/2020
(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

**Bail Application No. 506 & 507 of 2020
State vs. 1. Ashok Kumar 2. Poonam
FIR No. 127/2020
PS Punjabi Bagh
U/s 498A/406/34 IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

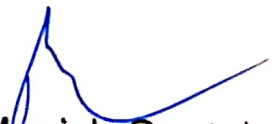
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused despited repeated calls.

Number of matters are listed today.

In the interest of justice put up for consideration on

18.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

Bail Application No. 1136
State Vs. Sunil @ Jalku
FIR No. 132/2020
PS Khyala
U/s 304/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Monis Ahmad, Ld. Counsel for applicant/accused namely Sunil @ Jalku.

IO/Insp. Kumar Kundan in person who has filed copy of post-mortem report with respect to deceased Ajay son of Sh. Mohan.

Heard on bail application U/S 439 Cr.P.C.

Ld. Counsel for applicant/accused submits that two co-accused persons are already on regular bail in this case and, therefore, the applicant be also admitted on bail.

It is further submitted that the applicant is having wife and three children and also the mother to support.

On the other hand, Ld. Addl. PP for State has opposed the bail application.


10/6/2020

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IO has submitted that the role of applicant is different from other accused persons. It is submitted by IO that the post-mortem report reflects that the cause of death is haemorrhagic shock caused by lacerations of the liver as a result of blunt forceful impact on the abdomen.

The IO submits that as per the CCTV footage the other co-accused persons were seen standing near the deceased and the applicant kicked and slapped the deceased and the kick which was given was on the abdominal region.

I have considered the rival submissions of both the sides and perused the record. The allegations are serious in nature. The role of applicant is different. In view of the above facts and circumstances I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

Bail application No. 1186
State Vs. Hari Pal
FIR No. 90/2020
PS Hari Nagar
U/s 364A/392/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Shashi Shankar, Ld. Counsel for the applicant/accused namely Hari Pal.

IO SI Jhabbu Ram in person.

\ Heard on the application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant prays for interim bail for 45 days and submits that although the application is not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020, however, the application may be considered on merits. Ld. Counsel for the applicant submits that the ground of interim bail is the father of the applicant who is old aged person. Family of the applicant consists of his parents, wife and minor children who are residing together. Ld. Counsel for the applicant has

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10/6/2020

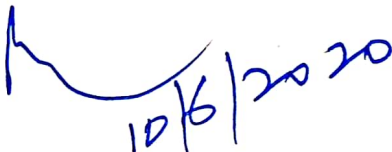
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also highlighted the contents of the FIR.

Ld. Addl. P.P. for the State has opposed the bail application and has submitted that the applicant was apprehended on the spot and this is a case of kidnapping for ransom. Chargesheet has already been filed admittedly on 18.05.2020 in the court of Ms. Babita Punia, Ld. M.M., Tis Hazari Courts, Delhi.

The allegations are serious in nature. I find no merits in the application. Hence, dismissed. Ordered accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


10/6/2020
(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Sameer @ Karan
FIR No. 568/2020
PS Paschim Vihar West
U/s 392/411/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. V.C. Gautam, Ld. Counsel for applicant/accused namely Sameer @ Karan.

IO/ASI Ramjilal in person who has filed report.

Heard on the bail application U/S 439 Cr.P.C.

Co-accused namely Pankaj has already been admitted to bail in this case. Copy of bail order is also on record. The bail application of this accused namely Sameer @ Karan was dismissed by Ld. Duty MM on 06.06.2020. Recovery has already been effected as stated. Accused is in custody in this case since 01.06.2020.

In view of above facts and circumstances and submissions made and in the interest of justice the applicant Sameer @ Karan is



10/6/2020

P.T.O.

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hereby admitted to bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M and subject to the condition that the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The application stands disposed off.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

**Bail Application No. 1151
State Vs. Charan
FIR No. 348/2020
PS Rajouri Garden
U/s 380/457/411 IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri U.K. Giri, Ld. Counsel for the applicant/accused namely Charan.

IO HC Neeraj Singh in person who has filed reply to the anticipatory bail application.

Heard on the anticipatory bail application. Report perused.

Ld. Counsel for the applicant submits that two co-accused persons were also arrested and have already been admitted to regular bail. It is not disputed by the IO. Ld. Counsel for the applicant submits that applicant has already joined the investigation.

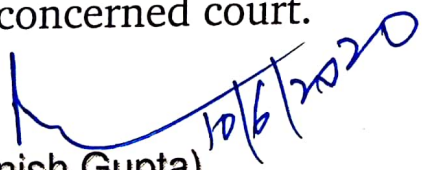
IO submits that applicant has already joined the investigation but he is not disclosing about the commission of the offence.


10/6/2020

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In view of the above facts and circumstances and submissions made, applicant/accused Charan is hereby admitted to anticipatory bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to the satisfaction of the IO/SHO/Arresting Officer. However, the applicant shall cooperate with IO as and when directed by the IO. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Applicant shall not leave the country without prior permission of the concerned court. Ordered accordingly. The application stands disposed off.

On request copy of this order be given dasti to both the parties and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

Bail Application No. 1144
State Vs. Raja @ Achu
FIR No. 461/2019
PS Rajouri Garden
U/s 392/394/397/34 IPC & 25/54/27 Arms Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.


Shri Lokesh Kumar Khanna, Ld. Counsel for the applicant/accused namely Raja @ Achu.

Heard.

IO not present.

Ld. Addl. P.P. for the State submits that he needs assistance of IO for addressing arguments and some material clarification is required from IO.

On request put up for consideration on 12.06.2020. Meanwhile IO be summoned for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

**Bail Application No.1096
State Vs. Vikram Saini
FIR No. 25/2020
PS Anand Parbat
U/s 302/364/34/120B IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.


Sh. Rakesh Kumar, Ld. Counsel for applicant/accused
namely Vikram Saini.

Heard.

Ld. Counsel for applicant submits that wife of applicant has to undergo surgery, however, date of surgery not given so far and some medical tests are to be done.

Ld. Counsel for applicant submits that he shall file the report of said tests before next date.

On request, put up for consideration of interim bail application on 16.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

State Vs. Suraj @ Bittu
FIR No. 92/2010
PS Nihal Vihar
U/s 302/120B IPC & 25/27 Arms Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Narender Kumar, Ld. Counsel for applicant/accused
namely Suraj @ Bittu.


IO not present.

Report dated 03.06.2020 reflects that due to network problem previous involvement of applicant/accused has not been verified.

IO be summoned with report on next date.

Put up for consideration on 17.06.2020.

File has not come today. File be summoned through
concerned Ahlmad for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

State Vs. Bhuri @ Rohit
FIR No. 299/2020
PS Hari Nagar
U/s 307/341/188/279/34 IPC & 25/27 of
Arms Act & 03 of Epidemic Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Harshi Kant Sunga, Ld. Counsel for the applicant/accused namely Bhuri @ Rohit, in person although the matter is shown to be listed through video conferencing.

IO SI Jhabbur Ram in person who has filed report.

Heard on the bail application u/s 439 Cr.P.C. Report perused.

Applicant is in custody in this case since 26.04.2020. Chargesheet has not been filed so far and IO submits that investigation is under progress. There are five accused persons in this case and none of the accused has been admitted to bail so far.

Counsel for the applicant submits that the applicant is young man having private job and having old aged parents and

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10/6/2020

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unmarried sister and minor brother.

I have considered the rival submissions of both the sides and perused the record.

Investigation is under progress.

In view of overall facts and circumstances and submissions made, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


10/6/2020
(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Krishan Godara
FIR No. 833/2019
PS Nihal Vihar
U/s 376/506 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Surender Nandal, Ld. Counsel for the applicant/accused namely Krishan Kumar.

IO W/SI Manisha Yadav in person.

Prosecutrix not present.

IO submits that she has talked to the prosecutrix today and prosecutrix informed that due to some emergency she had to go back home.

On the last date i.e. 03.06.2020, interim bail of the accused was extended for one week.

Reply filed by IO.

The present application is for extension of interim bail on the ground of illness of the applicant.

IO submits that the applicant is having slip-disc problem

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10/6/2020

and also suffered from fever.

Ld. Addl. P.P. for the State submits that notice of bail application may be issued to the prosecutrix for any short date.

In view of overall facts and circumstances and submissions made and material on record, the interim bail of the accused is extended for one week from today. Meanwhile notice of the bail application be issued to the prosecutrix/ complainant/ informant through IO for the next date as per practice directions.

Put up on 17.06.2020 for consideration. IO to appear on the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

Rashi Kohli Vs. State
FIR No. 114/2020
PS Paschim Vihar East
U/s 323/341/354/308/452/506/509/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Lovish Seth, Ld. Counsel for the complainant with complainant.

None for the accused.

Heard.

This is an application for cancellation of bail.

Ld. Addl. P.P. for the State prays that notice of this application be issued to the accused Rahul @ Gajender through IO. Notice be issued to accused accordingly.

Now put up for consideration on 19.06.2020 through video conferencing.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Rajdhari
FIR No. 71/2018
PS Anand Parbat
U/s 308/323/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.V. Shukla, Ld. Counsel for the applicant/accused namely Rajdhari, in person although the matter is shown to be listed through video conferencing.

IO not present.

Ld. Counsel for the applicant submits that earlier the applicant was on regular bail, however, during pendency of the case NBWs were issued against him and thereafter the accused was arrested and since then he is in custody since 27.11.2019. Ld. Counsel for the applicant seeks short adjournment for filing the copy of the previous bail order.

On request put up consideration on 17.06.2020 through video conferencing, as prayed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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**Bail Application No. 1119
State Vs. Vineet Tetri
FIR No. 476/2020
PS Rajouri Garden
U/s 323/341/379/506/34 IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.D. Malik, Ld. Counsel for the applicant/accused namely Vineet Tetri.

IO SI Rajendra Dhaka in person.

Complainant in person with Shri Atul Kumar Sharma, Ld. Counsel for the complainant.

Heard.

Ld. Counsel for the applicant seeks short adjournment for addressing arguments.

On request and in the interest of justice, put up for consideration of anticipatory bail application on 19.06.2020.

Complainant has submitted that he has already been compensated by the applicant and a new mobile phone has been given

10/6/2020

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by the applicant to him.

In the interest of justice, no coercive steps be taken against the applicant till next date subject to applicant joining the investigation as and when required by IO.

On request copy of this order be given dasti to both the parties and one copy of order be sent to the concerned court.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

10.06.2020

h

Bail Application No. 1188
State Vs. Kuldeep Dagar
FIR No. 492/2018
PS Nangloi
U/s 498A/406/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sparsh Chaudhary, Ld. Counsel for the applicant/accused namely Kuldeep Dagar, in person although the matter is shown to be listed through video conferencing.

Complainant 'M' in person.

Shri Samir Sidhar, Ld. Counsel for the complainant.

IO ASI Sujan Singh in person who has filed short reply in writing.

Heard.

Ld. Counsel for the applicant submits that there are about six cases pending between the parties including the civil cases. Ld. Counsel for the applicant submits that he has mentioned the details of other cases in the anticipatory bail application under consideration. Ld.

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10/6/2020

Counsel for the applicant submits that he shall furnish further details during the course of the day. Same be furnished.

Ld. Addl. P.P. for the State submits that report of IO regarding the status and other relevant details of other cases may be called from the IO.

Ld. Counsel for the applicant has submitted that in another case having FIR No. 137/2019, PS Nangloi, U/s 406/498A/34 IPC, the applicant has already been admitted to anticipatory bail. Copy of the said order is on record. Ld. Counsel for the applicant has also prayed that report of the IO may be called for the next date. Counsel for the applicant submits that he shall appear physically on the next date.

On joint request put up for consideration of the anticipatory bail application on 18.06.2020. Meanwhile, IO to furnish the detailed report.

In the interest of justice, no coercive steps be taken against the applicant till next date subject to applicant joining the investigation as and when required by IO. On request copy of this order be given dasti to both the parties and one copy of order be sent to the concerned court.

(Manish Gupta) 10/6/2020
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Gurprit Bhatia @ Aman
FIR No. 541/2017
PS Ranhola
U/s 302/201/34

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.


Shri Anil Kumar Kaushik, Ld. Counsel for the applicant/accused namely Gurprit Bhatia @ Aman, could not be contacted through video conferencing despite best efforts.

Reader of the court has talked with the said Ld. Counsel for the applicant/accused on mobile number as mentioned in the application under consideration.

I have also talked to the said Ld. Counsel telephonically.

IO not present.

On request put up for consideration of this application on 12.06.2020 through video conferencing. IO be summoned for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Banti
FIR No. 488/2018
PS Nangloi
U/s 392/394/352/411/120B/34 IPC &
25/27 Arms Act

10.06.2020

The present bail application u/s 439 Cr.P.C. received as per order dated 10.06.2020 of Ld. ASJ-06, West, Vacation Judge, Tis Hazari Courts, Delhi.

It is 2:30 PM now.

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Arpit Bhalla, Ld. Counsel for the applicant/accused namely Banti.

IO not present.

Chargesheet has already been filed, as stated.

Counsel for the accused prays that the judicial file may be summoned for the next date for consideration of this application.

On request put up for consideration on 11.06.2020. Meanwhile, file of this case be summoned.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

STATE VS. NAME.....

State Vs. Kamal Bedi
FIR No. 614/2019
PS Maya Puri
U/s 379/411/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Mohit Auluck, Ld. Counsel for applicant/accused namely Kamal Bedi through video conferencing through CISCO Webex App.

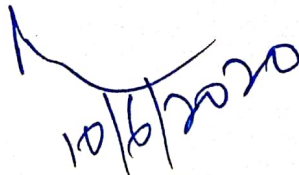
IO/ASI Rakesh Kumar in person who has filed report.

Heard on the bail application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for applicant has submitted that brother and father of applicant are on wheel-chair and investigation is complete.

IO submits that charge-sheet is yet to be filed.

Ld. Addl. PP for the State has opposed the bail application and has submitted that as per report of IO, the applicant is habitual offender and having 14 previous involvements.


10/6/2020

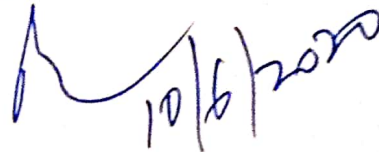
P.T.O.

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I have perused the report. The applicant is in custody since 23.05.2020 as stated.

In view of above facts and circumstances and considering the previous involvement I see no merits in the application under consideration and same is hereby dismissed.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

State Vs. Mohit @ Bholi
FIR No. 381/2019
PS Nihal Vihar
U/s 307/120B/34 IPC & 25/27 Arms Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Anwar Ahmad Khan, Ld. Counsel for the applicant/accused namely Mohit @ Bholi, through video conferencing through CISCO Webex App.

Report of ASI Heera Lal has come which is dated 09.06.2020.

Heard on the bail application u/s 439 Cr.P.C. Report perused.

Counsel for the applicant has submitted that accused/ applicant is in custody in this case since 07.06.2019 and co-accused Monu @ Deepak is already on bail in this case.

It is submitted that charge is yet to be framed.

Ld. Counsel for the applicant has submitted that applicant is innocent.

10/6/2020

Contd....p/2

PLAINTIFF/PETIT'
(PLEASE FILL UP

*NAME OF PLAINTIF/
COMPLAINANT ET'
*S/O,W/O,D/O

*ADDRESS

*AADHA'

*GE'
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-2-


On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that as per report the role of the applicant is different from co-accused and there are serious allegations against the applicant and One Desi Katta and four Live Round of Desi Katta, Pistol Magazine and Nine Live Round Pistol were recovered from the applicant. The applicant is history sheeter of the area as per report.

I have heard the rival submissions of both the sides and perused the record.

The allegations against the applicant are serious in nature.

I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

LD-799

State Vs. Rajiv
FIR No. 17/2020
PS Nihal Vihar
U/s 363/376 IPC & 6 POCSO Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.K. Choudhary, Ld. Counsel for the applicant/accused namely Rajeev, through video conferencing through CISCO Webex App.

IO W/SI Manisha Yadav is also present.

Complainant/informant/victim not present today.

Heard.

This is a case u/s 6 of the POCSO Act and other provisions of IPC. Mandatory notice of bail application is to be issued to the complainant/ informant/ victim as per practice directions.

Now issue notice of the bail application to the complainant/ informant/ victim through IO as per practice directions for 17.06.2020.

Put up for consideration on 17.06.2020 through video conferencing.

Ld. Counsel for the applicant submits that since the

Contd....p/2

10/6/2020

-2-

applicant is not well, therefore, report from the concerned Jail Superintendent may also be summoned for the next date regarding medical condition of the applicant.

Now the status report from the concerned Jail authorities be also summoned for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Bhavneet @ Prince
FIR No. 23/2018
PS Hari Nagar
U/s 376/370/342/323/506/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vinay Kumar, Ld. Counsel for the applicant/accused namely Bhavneet @ Prince, through video conferencing through CISCO Webex App.

Reply of SI Shrikrishna dated 10.06.2020 has come according to which on discovery of new facts in this case Section 370/376/34 IPC were added in this case.

Ld. Addl. P.P. for the State prays that the notice of this extension of interim bail application may be issued to the complainant/informant/ prosecutrix.

Ld. Counsel for the applicant prays that notice for any short date may be issued.

Put up for consideration of this application on 16.06.2020. Meanwhile, notice of this bail application be issued to the complainant/

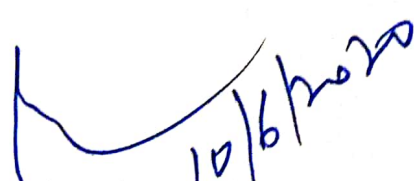
Contd....p/2
10/6/2020

-2-

informant/ prosecutrix as per practice directions through IO for the next date.

In the peculiar facts and circumstances of this case the interim bail of the applicant/accused is extended till next date.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Sudhir
FIR No. 81/2018
PS Nihal Vihar
U/s 363/328/376/376D/120B/34 IPC &
6 POCSO Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vijay Pal Singh, Ld. Counsel for the applicant/accused namely Sudhir was contacted through video conferencing through CISCO Webex App.

IO W/SI Manisha Yadav in person with victim.

IO has submitted that victim herself is the complainant in this case.

Ld. Counsel for the applicant/accused could not be heard through video conferencing despite repeated efforts, however, he could be seen to be sitting in a car.

Ld. Counsel for the accused was contacted through mobile phone by the Reader of the court and the undersigned also talked to the Ld. Counsel and Ld. Counsel submitted that he is presently in

Contd....p/2
10/6/2020

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-2-

Bahadurgarh, Haryana and due to connectivity problem the sound could not be heard. He prayed that the matter may be fixed tomorrow through video conferencing and he shall be available at a place where there is no problem of network.

On request and in the interest of justice, put up for consideration on 11.06.2020 through video conferencing.

IO and victim to appear on the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Nafees & Ors.
FIR No. 653/2015
PS Ranhola
U/s 498A/304B/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Amrita Chaudhary, Ld. Counsel for the applicant/accused namely Sabnam, through video conferencing through CISCO Webex App.


Heard.

Ld. Counsel for the applicant submits that the application is for interim bail in view of the recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

Addl. P.P. for the State submits that for hearing such cases there is a Special/Designated Court of Shri Vishal Singh, Ld. ASJ-03, Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant prays that matter may be put up before the said court through video conferencing in next week.

Contd...p/2


10/6/2020

NAME OF THE ACCUSED/APPLICANT


(Shabnam)

Through video

PARTICULARS & DOCUMENTS

-2-

Now put up this application before the court of Shri Vishal Singh, Ld. ASJ-03, Tis Hazari Courts, Delhi on 17.06.2020 through video conferencing. Ahlmad to do the needful.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Rahul @ Hulla
FIR No. 882/2015
PS Nihal Vihar
U/s 302/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Bharat Bagga, Ld. Counsel for the applicant/accused namely Rahul @ Hulla could not be contacted through video conferencing through CISCO Webex App. due to some connectivity issue.

Ld. Counsel for the applicant has been contacted through his mobile phone as mentioned in the application under consideration. I have also talked to the said counsel on phone. Ld. Counsel submitted that this is application for interim bail on the ground of death of brother of applicant whose cremation has already taken place yesterday. Ld. Counsel for the applicant stated that report of IO was called for.

One report dated 10.06.2020 has been received wherein it mentioned that due to shortage of time the verification from S.G.M.

Contd....p/2



10/6/2020

Hospital could not be done.

Ld. Counsel for the applicant prayed that the matter may be fixed for 12.06.2020 through video conferencing, if possible, and meanwhile report of IO may be called.

Now IO is directed to furnish his report regarding the factum of death of brother of accused namely Robin from concerned hospital. Requisite documents be sent to the IO for verification.

Put up for consideration on 12.06.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

State Vs. Jasbir Singh
FIR No. 445/2019
PS Nihal Vihar
U/s 420/467/468/471/120B IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. R.K. Rawat, Ld. Counsel for applicant Jasbir Singh.

Verification report dated 10.06.2020 has come. There is nothing in report which goes against the applicant. The applicant has also joined the investigation. Order dated 19.03.2020 has been highlighted.

Ld. Counsel for applicant submits that he shall furnish the requisite bail bond to the satisfaction of IO/SHO concerned in view of order dated 19.03.2020. Needful be done as per law. Present application stands disposed off.

Copy of order be given dasti to Ld. Counsel for applicant and one copy be sent to the concerned SHO.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

Bail Application No. 1176
State Vs. Ravi
FIR No. 104/2020
PS Nangloi
U/s 341/393/506/34 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vineet Sharma, Ld. Counsel for the applicant/accused namely Ravi, through video conferencing through CISCO Webex App.

IO SI Naresh Kumar in person.

Complainant not present today.

On request issue fresh notice of the anticipatory bail application to the complainant through IO for 15.06.2020.

Now put up for consideration of this application on 15.06.2020 **through video conferencing.** IO to appear on the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

h

**Bail Application No. 1177
State Vs. .Ajeet @ Monu
FIR No. 104/2020
PS Nangloi
U/s 341/393/506/34 IPC**

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vineet Sharma, Ld. Counsel for the applicant/accused namely Ajeet @ Monu, through video conferencing through CISCO Webex App.

IO SI Naresh Kumar in person.

Complainant not present today.

On request issue fresh notice of the anticipatory bail application to the complainant through IO for 15.06.2020.

Now put up for consideration of this application on 15.06.2020 through video conferencing. IO to appear on the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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15/6 v/c k/2/20

Thursday
10/6/20

S HAZARI

State Vs. Ajay Kumar Sah
FIR No. 621/2019
PS Nihal Vihar
U/s 376 (3) IPC & 4 POCSO Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Bharat Bagga, Ld. Counsel for the applicant/accused namely Ajay Kumar Shah could not be contacted through video conferencing through CISCO Webex App. due to some connectivity issue.

Ld. Counsel for the applicant has been contacted through his mobile phone as mentioned in the application under consideration. I have also talked to the said counsel on phone.

IO W/SI Manisha Yadav in person who has filed reply to the bail application.

Ld. Addl. P.P. for the State submits that since this is a case u/s 4 of POCSO Act, therefore, mandatory notice to complainant/informant/victim is to be issued.

Ld. Counsel for the applicant prays that the matter may be fixed for 15.06.2020, if convenient.

10/6/2020

Contd....p/2

-2-

Now issue notice of the bail application to the complainant/
informant/ victim through IO as per practice directions for 15.06.2020.
IO to appear.

Put up for consideration on 15.06.2020 through video
conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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Thouyha

State Vs. Ashok Kumar
FIR No. 628/2019
PS Nihal Vihar
U/s 370/370A/376D/506/34 IPC & Sec. 6
POCSO Act & Sec. 3/4 ITP Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. M.P. Sinha, Ld. Counsel for applicant/accused namely Ashok Kumar through video conferencing through CISCO Webex App.

Heard.

This is a case U/s 6 POCSO Act and other provisions of law.

Ld. Addl. PP for the State submits that the mandatory notice of bail application requires to be issued to the complainant/informant/victim.

On request, issue notice of bail application to the complainant/ informant/victim as per practice directions, be served through concerned IO for next date.

Put up for consideration on 16.06.2020.

(Manish Gupta) 16/6/2020
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

State Vs. Sonu @ AT
FIR No. 414/2013
PS Ranhola
U/s 302/398/120B/34 IPC & 25/27 Arms
Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Puneet Garg, Ld. Counsel for applicant/accused namely Sonu @ AT through video conferencing through CISCO Webex App.

The report of SI Amit Rathee has come according to which medical documents were not found annexed with the bail application.

Ld. Addl. PP for the State submits that the medical documents be got verified through IO.

Put up for consideration on this bail application on 12.06.2020 through video conferencing. Meanwhile, IO is directed to verify the requisite medical documents regarding the wife of applicant.

Copy of medical documents be transmitted to IO.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

m

State Vs. Sunil
FIR No. 199/2020
PS Patel Nagar
U/s 323/354/354C/376/506 IPC

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Dhruv Gupta, Ld. Counsel for the applicant/accused namely Sunil, through video conferencing through CISCO Webex App.

Shri Amit Upadhyaya, Ld. Counsel for the prosecutrix with prosecutrix, through video conferencing through CISCO Webex App.

IO W/SI Jaspreet in person who has filed reply.

Heard on the bail application.

I have heard both the Ld. Counsels and the prosecutrix through video conferencing through CISCO Webex App.

Ld. Counsel for the applicant has submitted that accused is in J.C. since 01.05.2020 and chargesheet has not been filed so far. It is further submitted by him that the interim bail application was dismissed in this case on 20.05.2020. It is further submitted that the victim and applicant were having extra marital affair and there was

10/6/2020

Contd....p/2

-2-

consensual relationship. Ld. Counsel for the applicant also highlighted the contents of FIR and stated that there was also money dispute between the parties. Ld. Counsel for the applicant also highlighted the authorities as mentioned in the application under consideration.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submits that this is a heinous offence. The allegations are regarding rape.

IO has submitted that the chargesheet may be filed within two weeks. IO has submitted that there was forceful relationship and not consensual.

Ld. Counsel for the prosecutrix as well as prosecutrix submitted that there are life threats from the accused. The prosecutrix has strongly opposed the bail application under consideration.

I have considered the rival submissions of both the sides .

The chargesheet is yet to be filed. The offence is serious in nature.

In view of overall facts and circumstances, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.


10/6/2020

Contd.....p/3

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-3-

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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State Vs. Rakesh
FIR No. 435/2018
PS Mundka
U/s 376/374/506/365 IPC & 4 POCSO Act

10.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Bhanu Kathpalia, Ld. Counsel for the applicant/accused namely Rakesh, through video conferencing through CISCO Webex App.

Victim in person with W/ASI Sudesh on behalf of IO.

Ms. Deepika Sachdeva, Ld. Counsel for the victim from DCW, through video conferencing through CISCO Webex App.

Heard on the application for interim bail.

Ld. Counsel for the applicant submits that only ground for interim bail is regarding the illness of mother of the applicant. Mother of the applicant is old aged person and it is submitted that she is to undergo eye surgery. Ld. Counsel for the applicant submitted that the matter is at the stage of prosecution evidence and stated that the applicant may be admitted to interim bail for 4-5 days only or for a

10/6/2020 Contd....p/2

week.

The Ld. Counsel for the applicant, on query put by the court to him regarding the other family members of applicant, stated that there may be cousins of the applicant to look after the mother of the applicant.

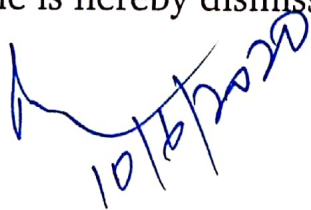
On the other hand Ld. Addl. P.P. for the State has opposed the bail application.

The victim has also strongly opposed the bail application and submitted that she is having threats from the side of the applicant. The applicant is in some relationship with the victim and victim has submitted that applicant is her 'Nana' in relation.

Ld. Counsel for the DCW has also strongly opposed the bail application and submitted that victim is yet to be examined before the court and if the applicant is admitted to bail then he may influence and harass the victim.

I have considered the rival submissions of both the sides and perused the material on record.

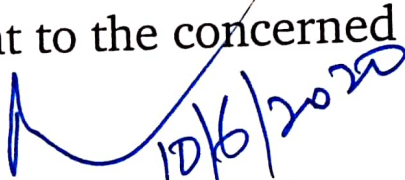
In view of overall facts and circumstances and submissions made, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

A handwritten signature in blue ink, followed by the date '10/12/2020' written vertically.

Contd....p/3

-3-

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.06.2020

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